

National Company Law Tribunal

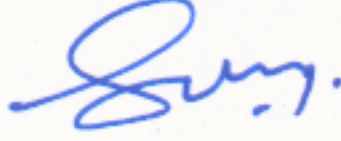


Allahabad Bench

CP NO. (IB)109/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE COMPANY: Bank of Baroda vs Khatima Fibres Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I&B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Jain	PCS	Plaintiff	
2.	Amit Verma Kushagra Dixit	Advocate Advocate	Defendant "	 

CP No. (IB)109/ALD/2017

Shri Ankit Jain, PCS for the Financial Creditor. Shri Amit Verma alongwith Kushal Dixit for the Corporate Debtor Company.

The learned Counsel appearing for the Corporate Debtor Company files an application seeking for adjournment in the present matter by furnishing us a copy of the order dated 15th December, 2017 passed by the Hon'ble Single Bench of the Utrakhand High Court, Nainital, directing to the Respondent No.1 i.e. this Bench of NCLT to file counter affidavit along with complete ordersheet of the present case and further to adjourn the matter till filing of the such affidavit.

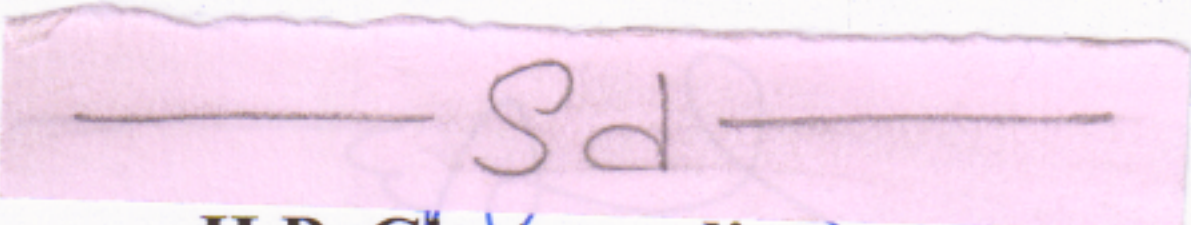
In view of this, the Assistant Registrar of this Tribunal is directed to take needful action for filing counter affidavit under intimation to the Registrar Principal Bench of the NCLT for making compliance of above stated direction issued by the Hon'ble High Court of Utrakhand.

Meanwhile, the proceeding of this Bench shall remain adjourned.

Matter be listed on 24th January, 2017.

Date: 18/12/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)